#### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# <u>APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015</u> <u>AND</u> <u>APPEAL NO. 21 OF 2016</u>

Dated: 27<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

**APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015** 

In the matter of:

Reliance Infrastructure Ltd. .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Pratyush Singh Mr. Vikas Maini for R-1

Mr. Harinder Toor Ms. Kridika Sachdeva

Mr. R. Dubal (Rep.) for R-3

Mr. Abhishek Munot

Mr. Akshat Jain for Tata Power

## **APPEAL NO. 21 OF 2016**

In the matter of:

Municipal Corporation of Greater Mumbai .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Harinder Toor

Ms. Kridika Sachdeva

Mr. R. Dubal (Rep.)

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Pratyush Singh Mr. Vikas Maini for R-1

Mr. Abhishek Munot

Mr. Akshat Jain for Tata Power

### **ORDER**

Learned counsel for respondent No.2 seeks a week's more time to file reply. He may take steps to file the same on or before 05.12.2017 after serving copy on the other side.

List the matter for directions on <u>15.12.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd